

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
22-07-2024 AT 10:30 AM**

**CP(IB) No. 82/95/HDB/2024**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

M/s. Stressed Assets Stabilization Fund

**...Petitioner**

**AND**

Mr. S R S Kishen & M/s. Terry Gold India Ltd.

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Dishit Bhattacharjee, for petitioner present physically. Resolution Professional not present, however proof of service is filed. As per the same is served.

No representation for the Resolution Professional, however proof of service filed. Pursuant to the same is filed by the creditor. Resolution Professional who hence forth filed by himself, since the proof of service discloses as Personal Guarantor is served. Personal Guarantor called absent. Learned Counsel Mr Rohan Aloor, present physically and stated that he had filed Vakalat for the Personal Guarantor and seeks time to file objections to the Resolution Professional. Copy of which is admitted have been received by the Personal Guarantor. For objections within two weeks and for hearing, matter adjourned to 23.08.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**